

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 561/2000

Tuesday, the 30th day of May, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Indo Norwegian Project Employees Association
Integrated Fisheries Project
Fine Arts Avenue, Cochin-16, represented by
its Joint Secretary Shri John Chellappan
Residing at 'Anugraha', 31/1136-A
Bhuvaneswari Road, Ponnurunny
Vyttila P.O. Kochi-19.
2. O.A. Philomina
W/o Albert
Processing Worker, Integrated Fisheries Project
Cochin-16.
3. T.P.Sajeev
S/o Pankajakshan
Processing Worker, Integrated Fisheries Project
Cochin-16.
Applicants

By advocate Mr V.R.Ramachandran Nair

Versus

1. Union of India represented by
The Secretary to the Government of India
Ministry of Agriculture
Department of Animal Husbandry and Dairying
Krishi Bhavan, New Delhi.
2. The Director
Integrated Fisheries Project
Cochin-16.
Respondents

By advocate Mr P.Vijayakumar, ACGSC

The application having been heard on 30th May, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant No.1 is Indo Norwegian Project Employees Association, Integrated Fisheries Project, represented by its Joint Secretary and applicants No.2 and 3 are Processing Workers with the Integrated Fisheries Project. Their

grievance is that they are being denied the grade promotions. The applicants earlier approached this Tribunal by filing OA No.636/99 for getting the identical grievance redressed but taking note of the submission of the learned counsel for the respondents that the matter was under consideration of the Ministry, the Tribunal dismissed the application in limine finding that it was not appropriate to interfere in the matter at that juncture. Finding that the ACP (Assured Career Progression) Scheme did not confer on the applicants the benefits which they had prayed for, the applicants had made another representation on 28.10.99 claiming the grade system of promotion. This representation has not been disposed of. Under these circumstances the applicants have filed this application for a direction to the first respondent to consider the the question of grant of grade system to the processing workers in the Integrated Fisheries Project as has been done in the case of the workshop staff. slipway workers etc. in accordance with the recommendations of the 5th Central Pay Commission as also for a direction to the first respondent to consider and pass appropriate orders on the A6 representation of the applicants.

2. When the application came up for hearing today, Mr P.Vijayakumar, the learned Additional Central Government Standing Counsel as also the counsel of the applicants stated that the application may be disposed of with a direction to the first respondent to consider and pass appropriate orders on the A-6 representation of the applicants within a period of six months.

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3. In the light of the above submission, the application is disposed of directing the first respondent to consider the A-6 representation of the applicants and to give them an appropriate order within a period of six months from the date of receipt of the copy of this order.

No order as to costs.

Dated 30th May, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

aa.



A.V. HARIDASAN
VICE CHAIRMAN

Annexure referred to in this order:

A-6: True copy of the representation dated 28.10.99 submitted by the first applicant to the first respondent.